

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PEEKAY MEDIEQUIP LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PEEKAY MEDIEQUIP LIMITED
2.	Date of incorporation of corporate debtor	28/07/1995
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, Registrar Of Companies, Chennai, Tamilnadu
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U33112TN1995PLC032432</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	131, SENGIPATTI VILLAGE, TRICHY-TANJORE MAIN ROAD, THIRUMALAISAMUDRAM POST, TANJORE-613 402. Thanjavur TN 613402 IN
6.	Insolvency commencement date in respect of corporate debtor	13.08.2019
7.	Estimated date of closure of insolvency resolution process	09.02.2020 (180 days from the date of admission U/s. 12(1) of IBC 2016)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: R. RAGHAVENDRAN, <b>Regn. No.: IBBI/IPA-001/IP-P00211 /2017-18/10411</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: Flat No.3, Dhruvatara Apartments, 241, Dr. Rajendraprasad Road, Tatabad, COIMBATORE – 641012 Registered E Mail ID: <a href="mailto:ragavca@gmail.com">ragavca@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Registered Address: Flat No.3, Dhruvatara Apartments, 241, Dr. Rajendraprasad Road, Tatabad, COIMBATORE – 641012 <b>Correspondence E Mail ID: <a href="mailto:ragavcarppk@gmail.com">ragavcarppk@gmail.com</a></b>
11.	Last date for submission of claims	28.08.2019 i.e., 14 days from the date of appointment of Interim Resolution professional; Orders of appointment received on 14.08.2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name of the Classes – NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: ( <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> ) Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PEEKAY MEDIEQUIP LIMITED** on 13.08.2019 Vide its Order No. IBA/724/2019

The creditors of **PEEKAY MEDIEQUIP LIMITED** are hereby called upon to submit their claims with proof on or before 28.08.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV (Regulations 7, 8 & 9) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations 2016.


The claim is to be submitted by way of the following specified forms along with Affidavit – Form B – Claim by Operational Creditors; Form C – Claim by Financial Creditors; Form D – Claim by a workman or an employee; Form E – Claim submitted by Authorised Representative of Workmen and Employees; Form F – Claim by Creditors other than the Financial Creditors and Operational Creditors.

You may download the form from the website of IBBI at <https://ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14<sup>th</sup> August 2019.  
Place: Coimbatore, Tamilnadu

Sd/=   
R. RAGHAVENDRAN, B.Com, FCA, CISA,  
Interim Resolution Professional for Peekay Mediequip Ltd.,  
IBBI/IPA-001/IP-P00211 /2017-18/10411  
Regd. Email ID: [ragavca@gmail.com](mailto:ragavca@gmail.com)  
Phone: 0422-2492454

  
**R. RAGHAVENDRAN, B.Com., FCA., CISA.**  
**RESOLUTION PROFESSIONAL**  
Regn. No.: IBBI/IPA-001/IP-P00211/2017-18/10411  
Flat No.3, "DHruvatARA" Apartments  
241, Dr. Rajendraprasad Road  
Tatabad, Coimbatore - 641012.